

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 206  
CA No. 47/JPR/2022  
IA(CA) No. 50/JPR/2022  
IA(CA) No. 51/JPR/2022  
IA(CA) No. 59/JPR/2022  
CP No. 21/241-242/JPR/2022

**Under Section 241-242 of Companies Act, 2013**

**In the matter of:**

**Tabrez Ali Syed**

**...Petitioner**

**Versus**

**Prompt Infracom Pvt. Ltd and Ors.**

**... Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**

For the Applicant : Anand Sharma, Adv.  
Ankit Juneja, Adv.

For the Respondent : Himanshu Saini, Proxy

**ORDER**

Heard Mr. Anand Sharma, Adv. along with Mr. Ankit Juneja, Adv. appearing on behalf of the Petitioner. Mr. Himanshu Saini, proxy counsel appearing on behalf of Mr. Prateek Raj Purohit, Adv. for the R-1 & 2 submits that due to personal exigencies the arguing counsel is not available today. It is seen that so many advocates have appeared on behalf of the Respondent since last 3-4 dates. On 29.11.2023 Mr. Swapnil Sharma, Adv. had appeared for the Respondent. The record shows that no Vakalatnama has been filed on behalf of Mr. Prateek Raj Purohit, Adv. On perusal on record, it is seen the Respondent is not serious in this matter. If there is no representation on behalf of the Respondent on the next date of hearing, the matter will be heard on ex parte proceedings. List the matter on 17.05.2024 at 02:30 PM.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 24, 2024

M.S.